

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1377
TO BE ANSWERED ON 24.07.2017**

GLOBAL CONVENTIONS ON CHILD LABOUR

**1377. SHRI J.J.T. NATTERJEE:
SHRI R. PARTHIPAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has ratified two key global conventions for combating child labour as a step towards creating full respect for fundamental rights at work;**
- (b) if so, the details thereof;**
- (c) whether the elimination of Child Labour from the country is also essential to achieve sustainable development goals by 2030;**
- (d) if so, the details thereof and the reaction of the Government thereto; and**
- (e) whether the ratification of these conventions will help in achieving Goal 8 of the sustainable development goals which aims at complete eradication of child labour by 2025 and calls for prohibition and elimination of its worst forms and if so the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): After the enactment of the Child Labour (Prohibition & Regulation) Amendment Act, 2016, Government has recently ratified the International Labour Organization (ILO) Conventions No. 138 concerning minimum age for employment and No. 182 concerning prohibition and elimination of worst forms of child labour.

(c) to (e): Sustainable Development Goal 8.7 stipulate to take immediate and effective measures to eradicate forced labour, end modern slavery and human trafficking and secure the prohibition and elimination of the worst forms of child labour, including recruitment and use of child soldiers, and by 2025 end child labour in all its forms. In order to achieve Sustainable Development Goal with respect to eradication of child labour, Government has already strengthened the legislative framework by completely prohibiting child labour upto 14 years in all forms and prohibiting employment or work of adolescent in hazardous occupations & processes. Subsequently the ratification of two core ILO Conventions regarding child labour would further strengthen the commitment of Government for effective enforcement of the provision of Child & Adolescent Labour (Prohibition & Regulation) Act, 1986.
